

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 687/(MAH)/2017


CORAM:

Present: SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Kumar D. Vora
V/s.
JVM Steels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
s/32	Mund Sharma	Advocate	

ORDER

T.C.P. No.687/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of the Petitioner is present.
2. There is no representation from the other side.
3. The Notices have been repeatedly ^{served} on the Respondents.
4. However, this Bench is of the opinion that one more Notice be served upon the Respondent to offer an opportunity to argue their case.
5. The Petitioner is directed to serve a copy on the Respondent as well as Directors as well as the Managing Director making it very clear that Matter shall be heard on the next date of hearing whether there is any representation from the Respondent or not.
6. The matter is posted to **18.01.2018**.

11.12.2017

Aah

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)